

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 84 of 2020**

**IN THE MATTER OF:**

**Danesa Raghulal & Anr. ....Appellants**

**Vs.**

**T.R. Venugopal & Ors. ....Respondents**

**With**

**Company Appeal (AT) No. 85 of 2020**

**IN THE MATTER OF:**

**Danesa Raghulal & Anr. ....Appellants**

**Vs.**

**T.R. Venugopal & Ors. ....Respondents**

**Present:**

**For Appellants: Mr. Om Prakash, Sr. Advocate with Mr. Y. Arunagiri, Mr. Raghunath Sethpathy, Mr. Rajagopal Vasudevan, Mr. Karuppiah Meyyappan, Advocates**

**For Respondents: Mr. Joseph Kodianthara, Sr. Advocate for R- 1-4  
Mr. Atul Shankar Vinod, Advocate  
Mr. M.P Vinod, Advocate**

**With**

**Company Appeal (AT) No. 86 of 2020**

**IN THE MATTER OF:**

**Danesa Raghulal & Anr. ....Appellants**

**Vs.**

**T.R. Venugopal & Ors. ....Respondents**

**Present:**

**For Appellants: Mr. Om Prakash, Sr. Advocate with Mr. Y. Arunagiri, Mr. Raghunath Sethpathy, Mr. Karuppiah Meyyappan, Advocates**

**For Respondents: Mr. Joseph Kodianthara, Sr. Advocate for R- 1-4  
Mr. Atul Shankar Vinod, Advocate for R- 1 to 4.**

**ORDER**  
**(Virtual Mode)**

**28.09.2020:** Heard the Learned Counsel for the Appellants and this Tribunal, at this stage, deems it fit and proper to stay the portion of the order dated 19.02.2020 in *IA/31/KOB/2020 in CP/69/KOB/19 (Company Appeal (AT) No. 84 of 2020)*, *IA/32/KOB/2020 in CP/71/KOB/19 (Company Appeal (AT) No. 85 of 2020)* and in *IA/33/KOB/2020 in CP/72/KOB/19 (Company Appeal (AT) No. 86 of 2020)* to the effect that

“the 1<sup>st</sup> Respondent company is also directed to provide the video recording of the Board meeting held on 28<sup>th</sup> July, 2018 to the applicants in the form of a CD, within a week from the date of this order.”

Mr. Atul Shankar Vinod, Advocate appears for Respondent No. 1 to 4 in respect of Respondent No. 5 to 17 notice is ordered and returnable by 09.11.2020.

In the meanwhile, it is open to the Respondent No. 1 to 4 to file Reply/ Response on the behalf of Respondent No. 1 to 4 after serving copy to the Learned Counsel for the Appellants three days well in advance before the next date of hearing. Also, it is open to the Appellants to file ‘Rejoinder’ if any, to the reply of Respondent No. 1 to 4 by then.

The Registry is directed to list the matters on **09<sup>th</sup> November, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

*sa/nn*